CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: - 29 JUL 1994

APPLICATION NUMBER:	508	94

APPLICANTS:

Sri. V. Mohandas

The Officer Commanding, Is HQ Tog Command (unit) (AF) Boungalore-6 and others

- 1 Sri V. Franzionhalfolla, No 317, 12-A-Main, 75Th Cross Glt Block, Rajajinapar, Bangalore-10.
- 2. Sri. G. Sharthappa, Addl. Central Govt Shig. Coursel, High Court Add, Bangalone 1

Subject: Forwarding of copies of the Orders passed by the Gentral administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the WRDER/ STAY WRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 21-07-94

Issued on 2917194

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Ly DE PUTY REGISTRAR JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DRIGINAL APPLICATION NO.508/1994

THURSDAY THIS THE TWENTY FIRST DAY OF JULY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

Shri V. Mohandas,
Laskar,
Headquarter Training Command(Unit),
Airforce Station,
Mekhri Circle,
Bangalore - 560 006
Applicant

(By Advocate Shri V.N. Holla)

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- The Officer Commanding, HQ Training Command(Unit), Airforce Station, Mekhri Circle, Bangalore - 560 006
- The Air Officer Commanding-in-Chief, HQ Training Command, Mekhri Circle, Bangalore - 560 006
- Union of India,
 by its Secretary,
 Ministry of Defence,
 New Delhi

Respondents

(By learned StandingCounsel)
Shri G. Shanthappa

DRDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Admit.

2. We have heard both sides in this application



in which the grievance of the applicant is that although he is embitled to a Type-II quarters, he has been allotted allegadly a Type I quarters of sub-standard quality. Be that as it may, at the Bar, we are told by Shri G. Shanthappa, learned Standing Counsel that a Type II quarter will fall vacant by the end of this month following the occupant of that quarter's moving out. In that event, the case of the applicant should be considered for allotment of that quarters in accordance with the relevant procedure. With this observation, this application stands disposed of finally with no order as to costs.

T.V. RAMANAN MERBER (A) (P.K. SHYAMSUNDAR

VICE CHAIRMAN

SECTION OFFICER 29 7 ABMINISTRAL ENGINE